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**NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
BENGALURU BENCH, BENGALURU, HELD ON 08.02.2019

PRESENT: 1. Hon'ble Member (J) Shri Rajeswara Rao Vittanala
2. Hon'ble Member (T) Dr. Ashok Kumar Mishra

CP/CA No.	Purpose	Sec	Name of Petitioner	Petitioner Advocate	Name of Respondent	Respondent Advocate
CP(IB)No.228/ BB/2018	For admission	Sec 9 of I&B code	M/s Indu Corporation Pvt Ltd	Thakordas & Madagarkar Advocate	M/s BhuwalkaSte el Industries Ltd	

ADVOCATE FOR PETITIONER/s :

ARADHANA LAKHTAKIA, ADVOCATE

Aradhana

ADVOCATE FOR RESPONDENT/s :

Raghuram Cadambi
Advocate

Raghuram

ORDER

Heard Ms. Aradhana Lakhtakia, learned Counsel for Petitioner and Shri Raghuram Cadambi, learned Counsel for Respondent. Learned Counsel for Respondent has filed statement of objection dated 27.12.2018, by inter alia contending that M/s. Bhuwalka Steel Industries Limited (the Respondent Company) is a part of a larger group of Companies in the steel Industry. The Respondent Company's business operations and financial ecosystem are connected to and dependent on its sister Companies in the Steel Industry.

Therefore, learned counsel for Respondent is directed to file statement of assets and liabilities and also file all the details of the subsidiaries of the Corporate Debtor and to clarify whether any of its subsidiaries are undergoing CIRP process. Post the case on **08.03.2019**

[Signature]
MEMBER(T)

[Signature]
MEMBER(J)

Raushan

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